

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 21.11.2013**

The meeting No.32/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 21.11.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|------------|
| 1.    | Shri Nand Lal, Sr. D.O.                           | DIPP       |
| 2.    | Shri K.C. Meena, DDG                              | DGFT       |
| 3.    | Shri Kuldeep Singh, Assistant Director            | MSME       |
| 4.    | Shri P.P. Pasricha, F.T.D.O.                      | DGFT       |

At the outset, the Minutes of NC-V Meetings Nos.31/AM-14, dated 07.11.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 07.11.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.32/AM-14 dated 21.11.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 32/84-ALC3/2013

**MEETING DATE** : 21.11.2013

|                                    |                                 |  |                                   |
|------------------------------------|---------------------------------|--|-----------------------------------|
| <b>Case No.:13/21/84-ALC3/2013</b> | Party Name: MAHARANI OF INDIA   | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status:</b><br><b>Approved</b> |
| HQ File :01/84/050/00151/AM14/     | RLA File :05/24/040/00130/AM14/ | Lic.No/Date:0510360630<br>23.07.2013       |                                   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Rakesh Anand, Cutting Manager on behalf of the firm. Mr. Rakesh Anand presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee, after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product   | Export Quantity | Import item  | Quantity allowed |
|-------|--|-----------------|--|------------------|
| 1.    | Girls Dress with lining made of 100% Polyester (Satin) fabric, GSM-267+/-10% (Style: Faye & Indg. Poly Satin, Poly knit Satin) | 27,260 Nos.     | 100% Polyester (Satin) fabric dyed with flower design, GSM-267+/-10%, width-128-130 cms. | 21,060 Sq. meter |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:3/20/84-ALC3/2013**

Party Name: K H EXPORTS INDIA PRIVATE LIMITED,

Meet No/Date:32/84-ALC3/2013  
21.11.2013

**Status:**  
**Approved**

HQ File :01/84/050/00137/AM14/

RLA File :04/24/040/00091/AM14/

Lic.No/Date:0410148277  
25.07.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M. No. 7/207/2013-TSW, dated 21.11.2013 as detailed below:-

| S.No. | Export Product                 | Export Quantity | Import item  | Quantity allowed |
|-------|--------------------------------|-----------------|--|------------------|
| 1.    | Cow Leather Purse, Style-49745 | 1625 Nos.       | Inner lining 0.2mm 18P white color lining W/ADH (TELA)/ 0.3mm white TELA PU with adhesive/58 inch 0.4mm non-woven, white//100% | 67.24 yards      |

|    |  |             |   |                       |
|----|--|-------------|---|-----------------------|
|    |  |             | Polyester lining/0.3mm 18P white color lining W/ADH (TELA), width-58.5"   |                       |
|    |  |             | Metal fitting   | Net to net            |
|    |  |             | Rivets  | Net to net, set       |
|    |  |             | Snap Fasteners metal fittings   | Net to net            |
|    |  |             | Texon Brand Cellulose Insole Sheet leather board  | Net to net            |
|    |  |             | 210D Nylon (0.1mm) lining material  | 16.25 Sq. feet        |
|    |  |             | Leather Auxiliary Adhesive  | 2.96 Kgs.             |
|    |  |             | Water Based Adhesive  | 8.30 Kgs.             |
|    |  |             | Resin Nan Pao BWA-316CH Baoweilng Brand Adhesive  | 0.46 Kgs.             |
|    |  |             | AR6450/D Primer   | 1.46 Kgs.             |
|    |  |             | Fabric care card brochure   | As per packing policy |
|    |  |             | 3 GM/6 GM Silica gel in aiwa paper sachet packing material  | As per packing policy |
|    |  |             | Coach Non logo tissue paper packing material  | As per packing policy |
|    |  |             | Printed Poly bags packing material  | As per packing policy |
|    |  |             | Packing Boxes outer cartons   | As per packing policy |
| 2. | Cow Leather in combination with textile materials, Style-49978/ F50423/F50117/ | 15,761 Nos. | Outer lining 12 cm of art sateen LW CVC-FS article-cotton & poly jacquard fabric with light knit backing/EKO noble/12 cm SIG C Reps light weight CVC W/TELA backing/6 cm new oxford SIG C | 714.17 Meters         |

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|  |                 |
|--|-----------------|
| W/light knit backing, width-57"  |                 |
| Inner lining 0.2mm 18P white color lining W/ADH (TELA)/ 0.3mm white TELA PU with adhesive/58 inch 0.4mm non-woven, white//100% Polyester lining/0.3mm 18P white color lining W/ADH (TELA), width-58.5" | 1954.26 Yards   |
| Elast smooth brushed PVC   | 15.24 Meters    |
| Metal fitting  | Net to net.     |
| Rivets   | Net to net, Set |
| Eyelets  | Net to net      |
| Zip Fasteners  | 5271.23 Meters  |
| Slider   | Net to net      |
| Stopper  | Net to net      |
| 0.3mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"   | 71.50 yard      |
| 0.4mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"   | 68.48 yard      |
| 0.6mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"   | 4.97 yard       |
| 1.2mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"   | 2.56 yard       |
| 1.00mm Bonded Leather Board  | 55.00 Sq. foot  |
| 0.4mm Bonded Leather Board   | 256.14 Sq. foot |
| 0.6mm Bonded Leather Board   | 380.27 Sq. foot |
| 0.8mm Bonded Leather Board   | 13.00 Sq. foot  |
| 1.6mm Bonded Leather Board   | 21.11 Sq. foot  |
| Texon Brand Cellulose Insole Sheet leather board   | Net to net      |

|  |  |
|--|--|
| 210D Nylon (0.1mm) lining material                         | 1122.72 Sq. foot   |
| Leather Auxiliary Adhesive                                 | 95.33 Kgs.   |
| Water Based Adhesive                                       | 269.52 Kgs.  |
| Resin Nan Pao BWA-316CH Baoweilng Brand Adhesive           | 35.72 Kgs.   |
| AR6450/D Primer  | 55.81 Kgs.   |
| 102P Hot melt adhesive                                     | 12.67 Kg.  |
| Sensormatic Security Label                                 | As per packing policy  |
| Fabric care card brochure                                  | As per packing policy  |
| 3 GM/6 GM Silica gel in aiwa paper sachet packing material | As per packing policy  |
| Coach Non logo tissue paper packing material               | As per packing policy  |
| Printed Poly bags packing material                         | As per packing policy  |
| Packing Boxes outer cartons                                | As per packing policy  |
| 3.   | Cow Leather Waist Belts, Style-61945/66721/66724/66732/67416/67417/67426/F66106/F66128/F66130/F66916 |
| 18,735 Nos.  | Buckle   |
|  | 0.5mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"                               |
|  | 0.6mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"                               |
|  | 0.8mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"                               |
|  | 1.0mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"                               |
|  | 1.0mm Bonded Leather Board   |

|   |                            |
|---|----------------------------|
| 0.8mm Bonded Leather Board  | 4149.45 Sq. foot           |
| Leather Auxiliary Adhesive  | 267.40 Kgs.                |
| Water based adhesive  | 341.96 Kgs.                |
| Resin Nan Pao BWA-316CH<br>Baoweilng Brand                                      | 41.22 Kgs.                 |
| AR6450/D Primer   | 203.61 Kgs.                |
| 102P Hot melt adhesive  | 6.16 Kg.                   |
| Sensormatic Security Label  | As per packing<br>policy   |
| Fabric Care Card Brochure   | As per packing<br>policy   |
| 3 GM/6 GM Silica gel in aiwa paper<br>sachet packing material                   | As per packing<br>policy   |
| Coach Non-logo Tissue paper packing<br>material                                 | As per packing<br>policy   |
| Printed Poly Bags packing material  | As per packing<br>policy   |
| Packing Boxes   | As per packing<br>policy   |
| Packing Band packing material   | As per packing<br>material |
| Packing boxes outer cartons   | As per packing<br>policy   |
| Outer lining 12cm printed PVC<br>1.25mm W/Top coating-600D<br>Canvas, width-57” | 6.1 Meters                 |
| Buckle  | Net to net                 |
| 0.8mmX58 Inch Col. Lake green non-<br>woven lining w/o adhesive, width-58”      | 8.276 yard                 |

|   |  |  |  |                          |
|---|--|--|--|--------------------------|
|   |  |  | Leather Auxiliary Adhesive                               | 1.55 Kgs.                |
|   |  |  | Resin Nan Pao BWA-316CH<br>Baoweilng Brand Adhesive      | 1.761 Kgs.               |
|   |  |  | AR6450/D Primer  | 1.36 Kgs.                |
|   |  |  | 6 GM Silica gel in aiwa paper sachet<br>packing material | As per packing<br>policy |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. |  |  |  |                          |

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| <b>Case No.:1/25/84-ALC3/2013</b>  | Party Name: SCAP TECHNO FAB<br>PVT.LTD. | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status:</b><br><b>Approved</b> |                  |
| HQ File :01/84/050/00179/AM14/   | RLA File :52/24/040/00016/AM14/         | Lic.No/Date:5210040053<br>02.08.2013       |                                   |                  |
| <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- |   |  |                                   |                  |
| S.No.  | Export Product                          | Export Quantity                            | Import item                       | Quantity allowed |
| 1.   | Non-woven fabrics                       | 1,50,000 Kgs.                              | P.P. Spun Bond Resin              | 1,39,500 Kgs.    |
|  |   |  | 944 UV MB with 20% Hals           | 4500 Kgs.        |
|  |   |  | Grey MB                           | 4500 Kgs.        |
|  |   |  | P.P.A.                            | 1500 Kgs.        |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.  |   |  |                                   |                  |

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|--|--------------------------------|-------------------------------------|--|---------------------|
|  | Case No.:3/24/84-ALC3/2013     | Party Name: LOYAL TEXTILE MILLS LTD | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | Status:<br>Approved |
|  | HQ File :01/84/050/00161/AM14/ | RLA File :35/24/040/00024/AM14/     | Lic.No/Date:3510041935<br>22.08.2013       |                     |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/82/2013-14/Hosy., dated 20.11.2013 as detailed below:-

| S.No. | Export Product   | Export Quantity | Import item                           | Quantity allowed                        |
|-------|--|-----------------|---------------------------------------|---|
| 1.    | Mill made Industrial Work wear (Boiler Suit) made of 98% Cotton 2% Nylon fibre with white metal compound blended dyed woven fabrics with flame resistant finish, GSM-260+/-10% | 10,000 Nos.     | Raw cotton natural fibre              | 12,520.87 Kgs.                          |
|       |  |                 | Nylon fibre with white metal compound | 223.08 Kgs.                             |
|       |  |                 | Vat dyes                              | 152.10 Kgs.                             |
|       |  |                 | Flacovan (FR chemicals)               | 4056 Kgs. @ 400 gms. per kg. of fabric  |
|       |  |                 | Ukadan flame resistant chemicals      | 476.58 Kgs. @ 47 gms. per kg. of fabric |
|       |  |                 | Silastal flame resistant chemicals    | 192.66 Kgs. @ 19 gms. per kg. of fabric |
|       |  |                 | Silastan flame resistant chemicals    | 40.56 Kgs. @ 2 gms. per kg. of fabric   |
|       |  |                 | Furnace Oil                           | As per fuel policy                      |
|       |  |                 | Polyvinyl Alcohol                     | 101.40 Kgs.                             |

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



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| 5 | <b>Case No.:11/24/84-ALC3/2013</b>  | Party Name: LOYAL TEXTILE MILLS LTD | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status: Deferred</b>   |
|   | HQ File :01/84/050/00169/AM14/  | RLA File :35/24/040/00023/AM14/     | Lic.No/Date:3510041936<br>22.08.2013       | Defer Date:<br>12.12.2013 |
|   | <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.12.2013. |                                     |  |                           |

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| 6 | <b>Case No.:12/24/84-ALC3/2013</b>  | Party Name: LOYAL TEXTILE MILLS LTD | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status: Deferred</b>   |
|   | HQ File :01/84/050/00170/AM14/  | RLA File :35/24/040/00022/AM14/     | Lic.No/Date:3510041934<br>22.08.2013       | Defer Date:<br>12.12.2013 |
|   | <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.12.2013. |                                     |  |                           |

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| 7 | <b>Case No.:19/24/84-ALC3/2013</b>  | Party Name: TREXTA INDIA LEATHER ACCESSORIES MFG. CO. P. LTD | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status: Deferred</b>   |
|   | HQ File :01/84/050/00177/AM14/  | RLA File :04/24/040/00115/AM14/                              | Lic.No/Date:0410149217<br>28.08.2013       | Defer Date:<br>12.12.2013 |
|   | <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.12.2013. |  |  |                           |

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| 8 | <b>Case No.:11/26/84-ALC3/2013</b> | Party Name: NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES) | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status: Deferred</b>   |
|   | HQ File :01/84/050/00190/AM14/     | RLA File :07/24/040/00158/AM14/                              | Lic.No/Date:0710097963<br>02.09.2013       | Defer Date:<br>12.12.2013 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.12.2013.

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| 9 | <b>Case No.:20/24/84-ALC3/2013</b>  | Party Name: K H EXPORTS INDIA PRIVATE LIMITED, | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/84/050/00178/AM14/  | RLA File :04/24/040/00113/AM14/                | Lic.No/Date:0410149440<br>03.09.2013       | Defer Date:<br>12.12.2013         |
|   | <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.12.2013. |  |  |                                   |

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|----|---|--|--|-----------------------------------|
| 10 | <b>Case No.:3/26/84-ALC3/2013</b>   | Party Name: THE TRAVANCORE MATS & MATTING CO | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/84/050/00182/AM14/  | RLA File :10/24/040/00034/AM14/              | Lic.No/Date:1010054635<br>04.09.2013       | Defer Date:<br>12.12.2013         |
|    | <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.12.2013. |  |  |                                   |

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|--|-------------------------------------|--|-----------------------------------|----------|
| <b>Case No.:2/28/84-ALC3/2013</b>  | Party Name: SHAHI EXPORTS PVT. LTD. | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status:</b><br><b>Approved</b> |          |
| HQ File :01/84/050/00208/AM14/   | RLA File :05/24/040/00202/AM14/     | Lic.No/Date:0510364652<br>05.09.2013       |                                   |          |
| <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/81/2013-14/Hosy., dated 20.11.2013 as detailed below:- |                                     |  |                                   |          |
| S.No.  | Export Product                      | Export                                     | Import item                       | Quantity |

|    |  | Quantity    |   | allowed          |         |
|----|--|-------------|---|------------------|---------|
| 1. | Girls Skirt made of 100% Polyester dyed fabric, GSM-75+/-10% & 100% Polyester dyed fabric, GSM-100+/-10%, Style No.90330 | 15,400 Nos. | 100% Polyester dyed fabric, GSM-75+/-10%  | 1.52 meter piece | Sq. per |
|    |  |             | 100% Polyester dyed fabric, GSM-100+/-10% | 0.53 meter piece | Sq. per |
| 2. | Girls Dress made of 100% Polyester dyed fabric, GSM-75+/-10% & 100% Polyester dyed fabric, GSM-100+/-10%, Style No.90283 | 15,000 Nos. | 100% Polyester dyed fabric, GSM-75+/-10%  | 1.64 meter piece | Sq. per |
|    |  |             | 100% Polyester dyed fabric, GSM-100+/-10% | 0.81 meter piece | Sq. per |
| 3. | Girls Dress made of 100% Polyester dyed fabric, GSM-75+/-10% & 100% Polyester dyed fabric, GSM-100+/-10%, Style No.90391 | 12,200 Nos. | 100% Polyester dyed fabric, GSM-75+/-10%  | 2.48 meter piece | Sq. per |
|    |  |             | 100% Polyester dyed fabric, GSM-100+/-10% | 1.07 meter piece | Sq. per |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| <b>Case No.:5/26/84-ALC3/2013</b> | Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD., | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status:</b><br><b>Approved</b> |
| HQ File :01/84/050/00184/AM14/    | RLA File :10/24/040/00037/AM14/                      | Lic.No/Date:1010054714<br>10.09.2013       |                                   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

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case as detailed below:-

| S.No. | Export Product          | Export Quantity  | Import item                 | Quantity allowed |
|-------|-------------------------|------------------|-----------------------------|------------------|
| 1.    | Latex backed Sisal Mats | 24,761 Sq. meter | Latex backed Sisal Mattings | 26,000 Sq. Meter |

The thickness should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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|                                   |                                 |  |                           |
|-----------------------------------|---------------------------------|--|---------------------------|
| <b>Case No.:6/26/84-ALC3/2013</b> | Party Name: SAVI LEATHERS       | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status: Deferred</b>   |
| HQ File :01/84/050/00185/AM14/    | RLA File :05/24/040/00189/AM14/ | Lic.No/Date:0510365117<br>10.09.2013       | Defer Date:<br>12.12.2013 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.12.2013.

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|                                    |                                  |  |                         |
|------------------------------------|----------------------------------|--|-------------------------|
| <b>Case No.:20/26/84-ALC3/2013</b> | Party Name: ASPINWALL & CO. LTD. | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status: Approved</b> |
| HQ File :01/84/050/00199/AM14/     | RLA File :10/24/040/00030/AM14/  | Lic.No/Date:1010054789<br>13.09.2013       |                         |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product   | Export Quantity | Import item                 | Quantity allowed |
|-------|--|-----------------|-----------------------------|------------------|
| 1.    | Tufted Coir products with synthetic chemical backing-embedded on | 2,71,429 Kgs.   | Hexamol Dinch (Plastisizer) | 50,000 Kgs.      |

Plastisol of PVC Resin & Hexamol  
Dinch (Plastisizer) (containing  
Hexamol Dinch = 47,619 Kgs.)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|                                   |  |  |                                   |
|-----------------------------------|--|--|-----------------------------------|
| <b>Case No.:3/28/84-ALC3/2013</b> | Party Name: PRECISE SEAMLESS<br>APPARELS PVT LTD | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status:</b><br><b>Approved</b> |
| HQ File :01/84/050/00209/AM14/    | RLA File :05/24/040/00224/AM14/                  | Lic.No/Date:0510366705<br>25.09.2013       |                                   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/80/2013-14/Hosy., dated 20.11.2013 as detailed below:-

| S.No. | Export Product   | Export Quantity | Import item   | Quantity allowed |
|-------|--|-----------------|---|------------------|
| 1.    | Sports Bra made of synthetic yarn i.e. Nylon/Spandex/ Polyester yarn (contains total weight of nylon yarn = 84,392 Kgs.) | 10,00,000 Nos.  | Nylon yarn 6, 66-33/34/2, 70/68/2, 44/34/2, 70/68/1-S&Z twist | 86,000 Kgs.      |
|       |  |                 | Nylon yarn 6,66-44/34/1                                       | 6900 Kgs.        |
|       |  |                 | CR Nylon yarn 6, 66-22/22/14, 22/22/10, 17/22/10-Z twist      | 16,000 Kgs.      |
|       |  |                 | CR Nylon yarn 6, 66-22/22/14, 22/22/10, 17/22/10-S twist      | 16,000 Kgs.      |
|       |  |                 | Metal Sliders   | 60,60,000 Nos.   |
|       |  |                 | Brushed Elastic Tape, width-                                  | 4,20,000         |

|   |  |  |                  |
|---|--|--|------------------|
|   |  | 15mm (in rolls)                            | Meters           |
|   |  | Folded Elastic Tape, width-16mm (in rolls) | 23,80,000 Meters |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. |  |  |                  |

|    |   |                                     |  |                                   |
|----|---|-------------------------------------|--|-----------------------------------|
| 16 | <b>Case No.:5/28/84-ALC3/2013</b>   | Party Name: SHAHI EXPORTS PVT. LTD. | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/84/050/00211/AM14/  | RLA File :07/24/040/00226/AM14/     | Lic.No/Date:0710098733<br>30.09.2013       | Defer Date:<br>12.12.2013         |
|    | <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.12.2013. |                                     |  |                                   |

|    |  |                                     |  |                                   |
|----|--|-------------------------------------|--|-----------------------------------|
| 17 | <b>Case No.:1/32/84-ALC3/2013</b>  | Party Name: SHAHI EXPORTS PVT. LTD. | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/84/050/00224/AM14/   | RLA File :07/24/040/00236/AM14/     | Lic.No/Date:0710098971<br>11.10.2013       | Defer Date:<br>19.12.2013         |
|    | <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 19.12.2013. |                                     |  |                                   |

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|--|---|------------------------------------|--|-----------------------------------|
|  | <b>Case No.:2/32/84-ALC3/2013</b>   | Party Name: EXEL SOURCING COMPANY, | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | <b>Status:</b><br><b>Approved</b> |
|  | HQ File :01/84/050/00225/AM14/  | RLA File :32/24/040/00011/AM14/    | Lic.No/Date:3210069010<br>23.10.2013       |                                   |
|  | <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per samples of the export product and after deliberations decided to ratify |                                    |  |                                   |

18 the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product  | Export Quantity | Import item  | Quantity allowed   |
|-------|---|-----------------|--|--------------------|
| 1.    | Ladies Top made of 100% Polyester knitted fabric, GSM-135-145 | 4,00,000 Nos.   | 100% Polyester knitted fabric, GSM-135-145, width-160-165 cms. | 3,57,000 Sq. meter |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

19

|   |  |  |   |                  |
|---|--|--|---|------------------|
| Case No.:3/32/84-ALC3/2013  | Party Name: EXEL SOURCING COMPANY,                                 | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | Status:<br>Approved   |                  |
| HQ File :01/84/050/00226/AM14/  | RLA File :32/24/040/00010/AM14/                                    | Lic.No/Date:3210068991<br>23.10.2013       |   |                  |
| <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per samples of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- |  |  |   |                  |
| S.No.   | Export Product   | Export Quantity                            | Import item   | Quantity allowed |
| 1.  | Ladies Top made of 100% Spun Polyester knitted fabric, GSM-100-110 | 64,500 Nos.                                | 100% Spun Polyester knitted fabric, GSM-100-110, width-155-165 cms. | 68,475 Sq. meter |
| The GSM should match in both import and export.   |  |  |   |                  |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.   |  |  |   |                  |

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|----|--------------------------------|--|--|----------------------------|
| 20 | Case No.:4/32/84-ALC3/2013     | Party Name: NEO CORP INTERNATIONAL LIMITED | Meet No/Date:32/84-ALC3/2013<br>21.11.2013 | Status:<br><b>Deferred</b> |
|    | HQ File :01/84/050/00227/AM14/ | RLA File :56/24/040/00023/AM14/            | Lic.No/Date:5610003167<br>07.11.2013       | Defer Date:<br>19.12.2013  |



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Indore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 19.12.2013.

## MANUAL AGENDA CASE

(21)

|   |  |
|---|--|
| Case No.368   | M/s Galaxy Elegant Fashions Pvt. Ltd., New Delhi |
| NC 32/AM-14, dt. 21.11.2013   | File No.01/84/50/416/AM-13/DES-V                 |
| Re-fixation of input output norms against Advance Authorization No.0510340389 dated 07.12.2012. |  |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to defer the case for re-listing on 12.12.2013 for personal hearing.

(22)

|   |  |
|---|--|
| Case No.369   | M/s Galaxy Elegant Fashions Pvt. Ltd., New Delhi |
| NC 32/AM-14, dt. 21.11.2013   | File No.01/84/50/415/AM-13/DES-V                 |
| Re-fixation of input output norms in respect of Advance Authorization No.0510342519 dated 04.01.2013. |  |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to defer the case for re-listing on 12.12.2013 for personal hearing.

(23)

|  |   |
|--|---|
| Case No.370  | M/s Neo Corp International Ltd., Dhar, M.P. |
| NC 32/AM-14, dt. 21.11.2013  | File No.01/84/50/130/AM-14/DES-V            |
| Ratification of input output norms in respect of Advance Authorization No.5610002442 dated 08.07.2013. |   |



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norm against the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers conveyed vide their O.M.No.46011/119/2007-PC-II, dated 26.09.2013 as detailed below:-

| S.No. | Export Product                                  | Export Quantity | Import item                                     | Quantity allowed              |
|-------|---|-----------------|---|-------------------------------|
| 1.    | PP Woven Jumbo Bags<br>Milky white Neocon Brand | 5,00,000 Kgs.   | P.P. Woven fabric                               | 3,79,575 Kgs.                 |
|       |   |                 | P.P. Granules for webbing/thread                | 1,41,750 Kgs.                 |
|       |   |                 | Master Batch U.V. Stabilizer for webbing/thread | 2700 Kgs.                     |
|       |   |                 | P.P. Granules for packing material              | As per general packing policy |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

|   |                                      |
|---|--------------------------------------|
| Case No.371   | M/s Reliance Industries Ltd., Mumbai |
| NC 32/AM-14, dt. 21.11.2013   | File No.01/84/50/122/AM-14/DES-V     |
| Re-fixation of input output norms against Advance Authorization No.0310738079 dated 18.06.2013. |                                      |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers. Therefore, the Committee after deliberations decided to remind the Deptt. of Chemicals & Petro-chemicals to furnish their comments. The Committee further decided that as and when the comments will receive from Deptt. of Chemicals & Petro-chemicals, the case will be placed before Norms Committee for taking a decision in the matter.

(25)

|                             |                                  |
|-----------------------------|----------------------------------|
| Case No.372                 | M/s Bharat Silk, Bangalore       |
| NC 32/AM-14, dt. 21.11.2013 | File No.01/84/50/076/AM-14/DES-V |

Ratification of input output norms against Advance Authorization No.0710095283 dated 09.05.2013.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

(26)

|  |   |
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| Case No.373  | M/s Bharat Fashions & Apparels, Bangalore |
| NC 32/AM-14, dt. 21.11.2013  | File No.01/84/50/021/AM-14/DES-V          |
| Ratification of input output norms against Advance Authorization No.0710094612 dated 03.04.2013. |   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

(27)

|  |                                       |
|--|---------------------------------------|
| Case No.374  | M/s SRF Ltd., Viralimalai, Tamil Nadu |
| NC 32/AM-14, dt. 21.11.2013  | File No.01/84/162/339/AM-13/DES-V     |
| Fixation of Standard Input Output Norms for export product Dipped Belting Fabrics (EP) Conveyor Duck/Synthetic Fabrics of Nylon 6/66 & Polyester 840 Denier and above. |                                       |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 19.12.2013.

(28)

|   |  |
|---|--|
| Case No.375   | M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai |
| NC 32/AM-14, dt. 21.11.2013   | File No.01/84/50/053/AM-14/DES-V                                 |
| Re-fixation of input output norms against Advance Authorization No.0410142831 dated 23.01.2013. |  |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that new CAD/CAM submitted by the applicant firm does not have linkage with style number indicated in invoice and shipping bills. According, the

Committee did not agree with the request of the applicant firm and decided to maintain status quo in this case.

(29)

|   |   |
|---|---|
| Case No.376   | M/s Imperial Readymade Garments Factory India Pvt. Ltd.,<br>Chennai |
| NC 32/AM-14, dt. 21.11.2013   | File No.01/84/50/057/AM-14/DES-V                                    |
| Re-fixation of input output norms against Advance Authorization No.0410146519 dated 27.05.2013. |   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the Style No. shown at CAD/CAM, measurement chart and sketch of export product does not match with each other. According, the Committee did not agree with the request of the applicant firm and decided to maintain status quo in this case.

(30)

|   |   |
|---|---|
| Case No.377   | M/s Imperial Readymade Garments Factory India Pvt. Ltd.,<br>Chennai |
| NC 32/AM-14, dt. 21.11.2013   | File No.01/84/162/280/AM-11/DES-V                                   |
| Re-fixation of input output norms against Advance Authorization No.0410114215 dated 01.06.2010. |   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that new CAD/CAM submitted by the applicant firm does not have linkage with invoice and shipping bills. According, the Committee did not agree with the request of the applicant firm and decided to maintain status quo in this case.

(31)

|   |   |
|---|---|
| Case No.378   | M/s Imperial Readymade Garments Factory India Pvt. Ltd.,<br>Chennai |
| NC 32/AM-14, dt. 21.11.2013   | File No.01/84/50/134/AM-14/DES-V                                    |
| Re-fixation of input output norms against Advance Authorization No.0410148092 dated 19.07.2013. |   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that new CAD/CAM submitted by the applicant firm does not have linkage with invoice and shipping bills. According, the Committee did not agree with the request of the applicant firm and decided to maintain status quo in this case.

(32)

|   |   |
|---|---|
| Case No.379   | M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai |
| NC 32/AM-14, dt. 21.11.2013   | File No.01/84/50/427/AM-13/DES-V                      |
| Re-fixation of input output norms against Advance Authorization No.0310717396 dated 17.12.2012. |   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

(33)

|   |   |
|---|---|
| Case No.380   | M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai |
| NC 32/AM-14, dt. 21.11.2013   | File No.01/84/50/426/AM-13/DES-V                      |
| Re-fixation of input output norms against Advance Authorization No.0310717760 dated 20.12.2012. |   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

(34)

|             |   |
|-------------|---|
| Case No.381 | M/s Chiripal Industries Ltd., Ahmedabad |
|-------------|---|

|  |                                  |
|--|----------------------------------|
| NC 32/AM-14, dt. 21.11.2013  | File No.01/84/50/448/AM-13/DES-V |
| Ratification of input output norms against Advance Authorization No.0810118227 dated 06.02.2013. |                                  |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 05.12.2013.

(35)

|  |   |
|--|---|
| Case No.382  | M/s Chiripal Industries Ltd., Ahmedabad |
| NC 32/AM-14, dt. 21.11.2013  | File No.01/84/50/280/AM-13/DES-V        |
| Ratification of input output norms against Advance Authorization No.0810115374 dated 25.09.2012. |   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 05.12.2013.

(36)

|  |   |
|--|---|
| Case No.383  | M/s Chiripal Industries Ltd., Ahmedabad |
| NC 32/AM-14, dt. 21.11.2013  | File No.01/84/50/281/AM-13/DES-V        |
| Ratification of input output norms against Advance Authorization No.0810115375 dated 25.09.2012. |   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 05.12.2013.

(37)

|  |   |
|--|---|
| Case No.382  | M/s Chiripal Industries Ltd., Ahmedabad |
| NC 32/AM-14, dt. 21.11.2013  | File No.01/84/50/300/AM-13/DES-V        |
| Ratification of input output norms against Advance Authorization No.0810114745 dated 31.08.2012. |   |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 05.12.2013.

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